

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:184
ANSWERED ON:01.12.2004
CASES REGISTERED BY CBI
Shaheen Shri Abdul Rashid

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the total number of cases registered by CBI under prevention of Corruption Act during the last three years and the number out of them against IAS, IPS, IFS, IRS officers separately, State-wise;
- (b) the number out of them in which the CBI has been able to procure conviction during the said period; and
- (c) the steps taken/proposed to be taken by the Government to provide clean and corruption free administration in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a): The number of cases registered by CBI under Prevention of Corruption Act during the last three years are as under:-

Years 2001 2002 2003 2004 upto 31 Oct, 04

Cases registered	701	761	707	639
IAS	9	2	9	4
IPS	1	-	2	1
IFS	-	-	-	1
IRS	10	16	9	22

CBI having all India jurisdiction and most of the cases registered by CBI also having inter state ramifications, it is not possible to segregate the officers involved in the cases state wise.

(b): The number of cases, out of the cases registered from 1.1.2001 to 31.10.2004. ended in conviction during the last three years are as under:-

Years 2001 2002 2003 2004 upto 31 Oct, 04

Conviction - 7 21 26

(c): The provisions of Prevention of Corruption Act, 1988 are self sufficient to provide clean and corruption free administration in the country.